

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

D.A.No.1033/94

New Delhi this the 1st September, 1994
Hon'ble Shri J.P. Sharma, Member, (J)

Smt. Om Wati,
Widow of Shri O.P. Gupta,

2. Sanjay Kumar,
S/o Shri O.P. Gupta
R/o Tibra Road, Bal Vidyalaya
Centre Ke Samne,
Modi Nagar District
Ghaziabad (UP)

... Applicant

(By Advocate: Shri V.P. Sharma)

Vs.

1. Union of India through
the Secretary,
Ministry of Defence Production,
Govt. of India, New Delhi.

2. The Director General,
Ordnance Factories Board,
Govt. of India,
10-A Auckland Road,
Calcutta.

3. The General Manager,
Ordnance Factory, Muradnagar,
Distt. Ghaziabad, UP

... Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

Hon'ble Shri J.P. Sharma, Member (J)

The applicants are heirs of late Shri O.P. Gupta who was serving in the Ordnance Factory, Muradnagar and died in harness survived by the Widow and two unmarried daughters and 3 sons, one of which is married and said to be living separately. A notice was issued to the respondents and Shri V.S.R. Krishna appears for the respondents. He stated that the matter of compassionate appointment of No.2 is under consideration of the Respondents. He also requested for grant of some time. The learned counsel for the applicant is satisfied that the respondents should carefully consider the case of the applicant No. 2 for the compassionate appointment according to the extant Rules.

-: 2 :-

on the point deciding the matter whether the family needs rehabilitation or is in indigent circumstances after the death of sole bread earner, Shri O.P. Gupta.

The application, therefore, is disposed of at the admission stage with the direction to the respondents to dispose of the representation for compassionate appointment of Applicant No. 2 as expeditiously as possible with liberty to the applicant to assail any adverse order passed against them.

J. P. Sharma
(J.P. Sharma)
Member (J)

Mittal